

7

O.A.No. 619 of 2004.

Order dated 21-06-2006.

None has appeared for the Applicant. Mr. R.C. Rath, learned counsel for the Railways is present.

Non-payment of the pension as per the revised scales of pay is the grievance of the Applicant in this Original Application filed under section 19 of the Administrative Tribunals Act, 1985. By filing counter, the Respondents have disclosed as under:

- “2. That in the meanwhile the pay scale of Rs. 800-1150 (IVth P.C) has been further upgraded to the scale of Rs. 2750-4400/- (Vth PC) in the category of works/mate of engineering department vide Railway Board’s Estt. Sl.No. 25/98. The Xerox copy of the said Estt. Sl. is filed herewith as Annexure-R/1 for perusal.
3. That it is humbly submitted that due to administrative omission the Estt. Sl. No. 25/98 could not be implemented in the case of the Applicant. Thereafter due to bifurcation of the Sambalpur Division from South Eastern Railway to East Coast Railway the case of the Applicant could not be considered immediately. However, after getting the representation of the applicant necessary action for refixation of pay in terms of revised scale of pay of Rs.2750-4400/- in the case of the applicant has

8

already been made. The applicant's pension has been revised vide pension payment order No. SBP/Pen/2005/REV/BK-312/Pay, dated 26-10-2005 and all the arrears of retirement dues are arranged for payment to the Applicant."

This being the position, this Original Application becomes infructuous and is accordingly disposed of.

Member *BSR/Tm*
Member(Admn.)

B. S. R.
Chairman